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Title: Need to issue certificates to PTTI candidates of West Bengal by NCERT.

HRI SUNIL KHAN (DURGAPUR): Sir, I draw the attention of the whole House as well as the Union Cabinet to the plight of 75000 Primary Teacher Training Institute (PTTI) students of West Bengal. In the year 1995, the NCTE rules had been amended but PTTI's have not followed the norms of NCTE. As a result of which, the hon. Calcutta High Court issued an order that the PTT Institutes are illegal and they have no right to issue certificate though a public litigation case was filed.

In this situation, out of 75,000 PTTI students, on the one hand 40,000 students are already engaged as Primary Teachers, 20,000 got their certificates and 15,000 have not yet received their certificates and on the other hand 40,000 posts are lying vacant in the primary section of West Bengal.

To meet up both the gaps, our hon. Primary and Secondary Education Minister, Shri Partho Dey and myself already met Shri Arjun Singh, hon. Union Minister of Human Resource Development along with the Secretary and the Chairman of NCTE on 30th October, 2008 to solve the problem.[\[R66\]](#)

So, I urge upon the hon. Minister of Human Resource and Development to please allow an additional one-year bridge course to fulfil the norms of the NCTE. It is because after one year the teacher, who is temporarily appointed, will be permanent and the rest of the students after completion of one-year course will get their certificates who wish to join as primary teachers. So, by this way, the problem will be solved and the students will get justice.